

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

REVIEW APPLICATION NO.170/00005/2019

IN

ORIGINAL APPLICATION NO.170/00035/2018

DATED THIS THE 13TH DAY OF FEBRUARY, 2019

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C V SANKAR, MEMBER (A)

1. The Senior Superintendent,
Bangalore South Division,
Bangalore – 560 041

2. The Director of Postal Services,
Office of the Post Master General,
Bangalore Head Quarters Division,
Bangalore – 560 001

3. Union of India,
Represented by Secretary,
Department of Post,
Dak Bhavan,
New Delhi – 110 001

....Review Applicants

(By Shri S. Sugumaran, Counsel for the Review Applicants)

Vs.

Shri M. Selvakumar,
S/o Muniswamy
Age: 53 years,
Was working as a Postman,
Chamarajpet HO,
Bangalore – 560 018

....Review Respondent

(By Advocate Shri M.R. Achar)

ORDER (ORAL)

DR. K.B. SURESH, MEMBER (J):

Both sides submit that only a clarification is needed. The period when the original applicant will be under the shadow of punishment is clarified to be 3 years. During the 3 year period, his increment will also be postponed but without any cumulative effect till the end of period of 3 years. The effect will be that the 3 years increment which he has been foregoing now will be having a permanent effect regarding that 3 years period only. It is clarified as above.

2. The RA is closed. No order as to costs. MA No. 170/00049/2019 also stands disposed off.

(C V SANKAR)
MEMBER (A)

(DR.K.B.SURESH)
MEMBER (J)

/ksk/

Annexures referred to by the applicant in RA No.170/00005/2019

Annexure RA-1: Copy of the order dated 14.11.2018 in OA No. 35/2018

Annexure RA-2: Copy of the extract of Register of Attendance and fees for the month of August, 2013
